

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**WESTERN ZONE BENCH, AT PUNE**

**EXECUTION APPLICATION NO. 9 OF 2025**

**IN**

**ORIGINAL APPLICATION NO. 194 OF 2024**

Mr Satyaprakash Bastiram Sharma

...Applicant

Versus

Maharashtra Pollution Control

Board & Ors.

...Respondents

**INDEX**

Sr. No.	Exhibit	Particulars	Page No.
1.		Additional Affidavit of Respondent No. 8	138 - 141
2.	<b>A</b>	A Copy of the Consent Letter dated 27.01.2026.	142 - 153
3.	<b>B</b>	A copy of the photographs showing the progress of work as on 29.01.2026.	154 - 159

Pune

Date : 29.01.2026

  
Adv. For Respondent No. 8

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, AT PUNE  
EXECUTION APPLICATION NO. 9 OF 2025

IN

ORIGINAL APPLICATION NO. 194 OF 2024

Mr Satyaprakash Bastiram Sharma

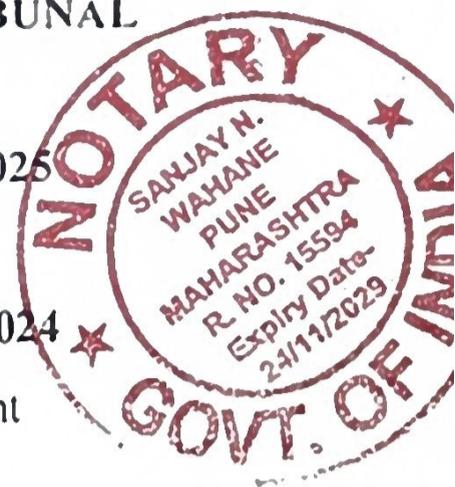
...Applicant

Versus

Maharashtra Pollution Control

Board & Ors.

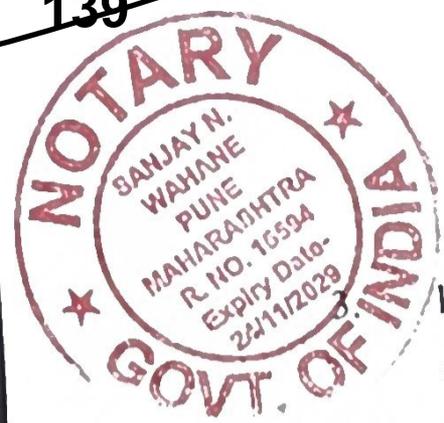
...Respondents



**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 8**  
**(GRAM PANCHAYAT KHARABWADI)**

I, Nilima Prakash Jadhav, Age 40 yrs., the Grampanchayat Adhikari of the Respondent No. 8 above named, do hereby state on solemn affirmation as follows :-

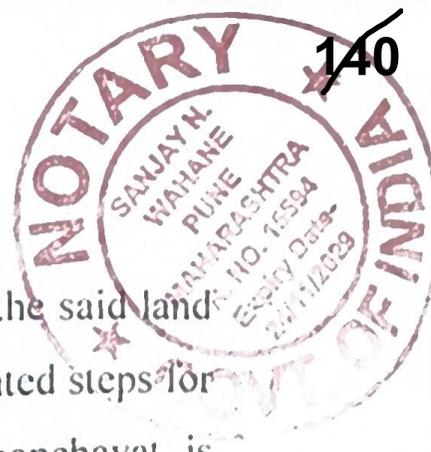
1. I say that I am the Gram Panchayat Adhikari of Gram Panchayat Kharabwadi and am well conversant with the facts and circumstances of the present matter. I am filing the present Additional Affidavit to place on record the subsequent developments before this Hon'ble Tribunal.
2. I say that this Hon'ble Tribunal, vide its Order dated 25.07.2025 passed in Original Application No. 194/2024, had directed Respondent No. 8 to carry out the work of laying down the pipeline.



I further say that initially, due to non-availability of the required space and non-cooperation from the concerned parties, Respondent No. 8 could not commence and complete the said work of laying the pipeline.

4. I say that subsequently, the present Applicant, namely Shri Satya Prakash Sharma, vide his Consent Letter dated 27.01.2026, has granted permission and consent to the Respondent No. 8 to carry out the work of laying the sewerage pipeline through his private land. A Copy of the Consent Letter dated 27.01.2026 is annexed hereto and marked as Exhibit - A.
5. I say that pursuant to the said consent and in compliance with the directions of this Hon'ble Tribunal, Respondent No. 8 Gram Panchayat has commenced the work by procuring the required RCC pipes and undertaking excavation work at the site for laying the pipeline. A copy of the photographs showing the progress of work as on 29.01.2026 is annexed hereto and marked as Exhibit - B.
6. I say that Respondent No. 8 has already initiated the work of laying the pipeline and assures this Hon'ble Tribunal that the same shall be completed at the earliest and in strict compliance with the directions passed by this Hon'ble Tribunal in O.A. No. 194/2024 dated 25.07.2025.
7. So also the Respondent No. 8 reiterates that the, as is mentioned its Affidavit in Reply dated 10.09.2025, the Kharabwadi Grampanchayat has complied with the other directions of this Hon'ble Tribunal i.e. the Grampanchayat has started daily





collection of solid waste, further the solid waste is in the said land has also been cleared and the Grampanchayat has initiated steps for installing and erection of the STP and the Grampanchayat is taking steps to complete the same as expeditiously as possible.

8. I say that the present Additional Affidavit is filed to bring the aforesaid subsequent facts and developments on record of this Hon'ble Tribunal in the interest of justice.

Whatever stated above is true and correct to the best of my knowledge and belief and hence I have signed hereunder.

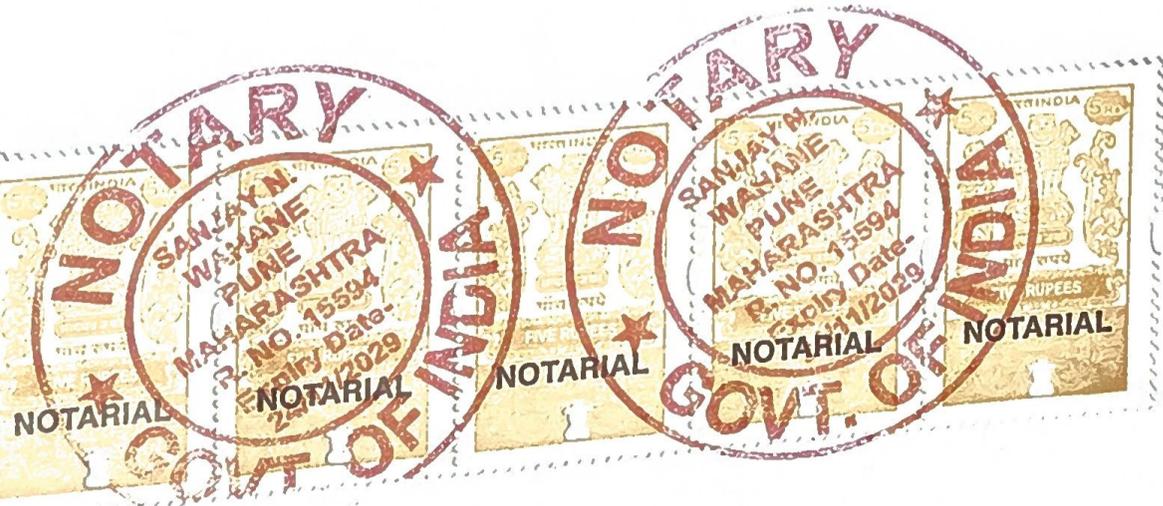
Solemnly affirmed at PUNE )  
On this 29<sup>th</sup> day of JANUARY 2026 )

I know the Affiant



*Sanjay N. Wahane*  
Affiant  
श्रीमती. निलिमा प्रकाश जाधव  
ग्रामपंचायत अधिकारी  
ग्रामपंचायत खराबवाडी  
ता. खेड, जि. पुणे.

Noted & Registered  
at Serial Number *K-5*  
Date: *29 JAN 2026*  
*29 JAN 2026*



**BEFORE ME**  
*Sanjay N. Wahane*  
SANJAY N. WAHANE  
NOTARY, GOVT. OF INDIA  
Dighi, Pune-411015





महाराष्ट्र MAHARASHTRA

© 2025 ©

ES 297173

अ्या कारणासाठी ज्याना मुद्राक खरडा कला त्याना त्याच कारणासाठी मुद्राक  
खरेदी केल्यापासून ६ महिन्यात वापरणे बंधनकारक आहे

मुद्रांक विक्री नोंद वही अनु. क्रमांक २५८५३ दि. २१/०१/२०२६

दस्ताचा प्रकार

.....संमती पत्र.....

दस्त नोंदणी करणार आहे का ?

होय/नाही

मिळकतीचे वर्णन

.....

मुद्रांक विकत घेणाऱ्याचे नांव

सत्यप्रकाश शिंदे

पत्ता

अ.प.न.क. पिंपरी, ठि

दस्तान्या पक्षकाराचे नाव

२६५१९९१९/२१/०१/२०२६

मुद्रांक शुल्क रक्कम

.....५००/-.....

दस्त असल्यास त्यांचे नाव व पत्ता व सही २.पिंपरी, ठि



19 JAN 2026

प्रथम मुद्रांक लिपीक  
कोषागार पुणे करिता

Rajit ...

स्टॅप व्हॅंडर

सी प्रणाली प्र. भुमकर

३३, महेशानगर, पिंपरी, पुणे-४११०१६

(सा न २२०१०६१)

११ JAN 2026

संमतीपत्र

आज दिनांक २७ जानेवारी २०२६ रोजी, चाकण खराबवाडी, ता. खेड, जि. पुणे येथील गट क्रमांक ३७८/३ या खाजगी मालकीच्या भूखंडासंदर्भात, खाली नमूद केलेल्या परिस्थिती, संदर्भ, कायदेशीर पार्श्वभूमी व बाबींच्या अनुषंगाने, तसेच सार्वजनिक स्वच्छता व पर्यावरणीय हित लक्षात घेऊन, हे संमतीपत्र श्री. सत्यप्रकाश बस्तिराम शर्मा (प्रो. स्पेशल स्टील स्टोअर्स) देत आहेत.

हे संमतीपत्र खालील कारणांसाठी व मर्यादित उद्देशाने देण्यात येत आहे:

श्री. सत्यप्रकाश बस्तिराम शर्मा (प्रो. स्पेशल स्टील स्टोअर्स), हे खराबवाडी, ता. खेड, जि. पुणे येथील गट क्रमांक ३७८/३ मधील, क्षेत्रफळ २०,४४१ चौ. मी. (20,441 sq. m.) असलेल्या या जमिनीचे एकमेव, निर्विवाद व कायदेशीर मालक आहेत.

सदर संमतीपत्रामध्ये उल्लेख असलेले मा. राष्ट्रीय हरित न्यायाधिकरण (Hon'ble National Green Tribunal), पश्चिम विभाग, पुणे येथे दाखल असलेल्या मूळ अर्ज क्रमांक १९४/२०२४ मध्ये प्रतिवादी म्हणून नमूद असलेल्या खाजगी व्यक्ती तसेच संबंधित स्थानिक स्वराज्य संस्था — खराबवाडी ग्रामपंचायत — यांचा उल्लेख हा फक्त संदर्भ, पार्श्वभूमी व वस्तुस्थिती स्पष्ट करण्याच्या उद्देशाने करण्यात येत असून, या संमतीपत्राच्या आधारे कोणत्याही व्यक्ती, संस्था किंवा प्राधिकरणास कोणताही स्वामित्वहक्क, ताब्याचा हक्क, हक्कप्रवेश, कायमस्वरूपी मार्ग, परवाना, ईसमेंट किंवा तत्सम कोणताही कायदेशीर अधिकार प्राप्त होणार नाही, असा स्पष्ट व ठाम उद्देश आहे.

या संमतीपत्रामध्ये, मा. राष्ट्रीय हरित न्यायाधिकरण, पश्चिम विभाग, पुणे येथे दाखल असलेल्या मूळ अर्ज क्रमांक १९४/२०२४ मध्ये प्रतिवादी म्हणून नमूद असलेल्या खाजगी व्यक्ती, म्हणजेच —

१. अशोक सहादू खराबी,
२. अमित नंदराम खराबी,
३. संगीता जालिंदर खराबी,
४. राजेंद्र धोंडीबा खराबी,
५. नंदराम धोंडीबा खराबी,
६. सुरेंद्र रामचंद्र खराबी,
७. अमोल शांताराम खराबी,
८. रामचंद्र कोंडीबा खराबी,
९. शांताराम सहादू खराबी,
१०. प्रमोद जालिंदर खराबी,
११. वैशाली वैभव शिवेकर,
१२. हनुमंत कांताराम खराबी,
१३. हरिश्चंद्र कांताराम खराबी

— यांना पुढे "सदर खाजगी व्यक्ती" असे संबोधण्यात येईल.

तसेच, सदर विषयाच्या अनुषंगाने वर नमूद केलेल्या क्रमांक १ ते १३ खाजगी व्यक्तींशी दिनांक १८/०१/२०२६ रोजी स्वतंत्र समजुतीचा करारनामा करण्यात आलेला आहे. सदर उल्लेख हा संदर्भ व पार्श्वभूमीच्या उद्देशाने करण्यात येत आहे.

हे संमतीपत्र मा. राष्ट्रीय हरित न्यायाधिकरणाचे (Hon'ble National Green Tribunal) आदेश, सार्वजनिक आरोग्य, पर्यावरणीय स्वच्छता व तातडीच्या सुधारात्मक उपाययोजनांची अपरिहार्यता, तसेच भौतिकदृष्ट्या कोणताही व्यवहार्य पर्यायी मार्ग उपलब्ध नसल्यामुळे, अत्यंत अपवादात्मक व असामान्य परिस्थितीत देण्यात येत आहे.

श्री. सत्यप्रकाश बस्तिराम शर्मा यांनी पुणे येथील मा. राष्ट्रीय हरित न्यायाधिकरणाकडे (Hon'ble National Green Tribunal) मूळ अर्ज क्रमांक १९४/२०२४ दाखल केला होता. सदर अर्जामध्ये सदर खाजगी व्यक्ती (१ ते ७) तसेच खराबवाडी ग्रामपंचायत यांना जबाबदार ठरविण्यात आले होते. सदर अर्जामध्ये सदर खाजगी व्यक्ती (१ ते ५ आणि ७) यांच्या जागेतून श्री. सत्यप्रकाश बस्तिराम शर्मा यांच्या खाजगी मालमतेमध्ये, म्हणजेच गट क्रमांक ३७८/३ मध्ये, स्वयंपाकघर, स्नानगृह व शौचालयातून येणारे मलमूत्रयुक्त सांडपाणी आणि घनकचरा सोडल्याची व डंप केल्याची तक्रार केली होती. सदर अर्जाचा निकाल दिनांक २५/०७/२०२५ रोजी पारित झाला आहे.

### शासन निर्णयाचा संदर्भ व पार्श्वभूमी:

पुणे महानगर प्रादेशिक विकास प्राधिकरण (PMRDA) यांच्या सुनावणी अहवाल (Outward No. 1912, दिनांक 03/06/2025) अन्वये संबंधित सदर खाजगी व्यक्तींना त्यांच्या स्वतःच्या खर्चाने व त्यांच्या स्वतःच्या मालकीच्या जमिनीच्या मर्यादेत सांडपाणी व्यवस्थापन व्यवस्था उभारून ती ग्रामपंचायतीच्या हद्दीत असलेल्या सार्वजनिक भूमिगत सांडपाणी वाहिनीशी जोडण्याचे स्पष्ट निर्देश देण्यात आले होते.

त्यानंतर मा. राष्ट्रीय हरित न्यायाधिकरणाने (Hon'ble National Green Tribunal) Original Application No. 194 of 2024 (WZ) मध्ये दिनांक 25/07/2025 रोजी पारित केलेल्या आदेशामध्ये, सदर सांडपाणी वाहिनी सदर खाजगी व्यक्तींच्या (१ ते ५ आणि ७) स्वतःच्या जमिनीतून टाकून ती ४५ दिवसांच्या निश्चित कालावधीत पूर्ण करण्याचे निर्देश ग्रामपंचायतला दिले होते. तसेच प्रतिवादी क्र. १० - PMRDA यांच्या वतीने, सदर खाजगी व्यक्तींनी (१ ते ५ आणि ७) सांडपाणी वाहिनी टाकण्यासाठी त्यांच्या मालकीच्या जमिनी उपलब्ध करून देण्याचे लेखी आश्वासन (undertaking) दिले असल्याची नोंद न्यायाधिकरणाने घेतली होती. तथापि, सदर आदेशानुसार निर्धारित कालावधी उलटूनही सदर निर्देशांची अंमलबजावणी झालेली नसल्याने, मा. राष्ट्रीय हरित न्यायाधिकरणासमोर अंमलबजावणी अर्ज दाखल करण्यात आला असून, त्यावर न्यायाधिकरणाने दिनांक 08/12/2025 रोजी आदेश पारित करून मूळ आदेशाची अंमलबजावणी करण्याचे, माननीय जिल्हाधिकारी पुणे (Hon'ble District Collector, Pune) यांना, स्पष्ट निर्देश दिले आहेत.

तथापि, सदर सूचनांची अपेक्षित अंमलबजावणी प्रत्यक्षात न झाल्याने, सार्वजनिक आरोग्य व पर्यावरणीय स्वच्छतेच्या दृष्टीने आवश्यक उपाययोजना म्हणून, खराबवाडी ग्रामपंचायतीने सदर सांडपाणी वाहिनी टाकण्याचा निर्णय घेतला आहे.

या निर्णयाच्या अनुषंगाने, तांत्रिक मर्यादा, व्यवहार्य पर्यायी मार्गांचा अभाव, तसेच सदर खाजगी व्यक्तींकडून (१ ते ५ आणि ७) त्यांच्या भूखंडांमधून पाइपलाइन नेण्यास होत असलेल्या सातत्यपूर्ण विरोधाच्या पार्श्वभूमीवर, खराबवाडी ग्रामपंचायतीच्या अधिकृत प्रतिनिधींनी गट क्रमांक ३७८/३ (श्री. सत्यप्रकाश बस्तिराम शर्मा) यांच्या खाजगी मालकीच्या भूखंडातून सांडपाणी वाहिनी नेण्याबाबतचा प्रस्ताव मांडला आहे.

वरील प्रस्ताव, सार्वजनिक स्वच्छता, सार्वजनिक आरोग्य, सुरक्षितता व पर्यावरणीय हित लक्षात घेऊन, तसेच परिसरातील नागरिक, कुटुंबे व भावी पिढ्यांच्या दीर्घकालीन हिताच्या दृष्टीने आणि संबंधित यंत्रणांकडून व अधिकाऱ्यांकडून भौतिकदृष्ट्या कोणताही व्यवहार्य पर्यायी मार्ग उपलब्ध नसल्याची माहिती देण्यात आल्यामुळे, तसेच तातडीच्या सुधारात्मक उपाययोजनांच्या दृष्टीने आवश्यक असल्यामुळे, सदर संमतीपत्र श्री. सत्यप्रकाश बस्तिराम शर्मा देत आहेत. ही संमती पुढे नमूद केलेल्या अटी व बाबींच्या अनुषंगाने देण्यात येत असून, त्यांचे पालन करण्यात येईल, अशी अपेक्षा आहे.

सदर पाइपलाइन ही घरगुती, मलमूत्र, स्नान व स्वयंपाकघरातील सांडपाणी वाहून नेण्यासाठी वापरली जाईल. इतर कोणत्याही कारणासाठी भूखंडाचा वापर करता येणार नाही. यामुळे सदर खाजगी व्यक्ती तसेच खराबवाडी ग्रामपंचायत किंवा त्यांचे वारस, उत्तराधिकारी, प्रतिनिधी किंवा कोणतीही तृतीय व्यक्ती यांना सदर मालमत्तेवर मालकीहक्क, हक्कप्रवेश, कायमस्वरूपी मार्ग वा कोणताही कायदेशीर अधिकार मिळणार नाही. सदर सांडपाणी वाहिनीवर केवळ देखभाल दायित्व खराबवाडी ग्रामपंचायतीचे राहिल, मात्र त्याद्वारे मालमत्तेवर कोणताही अतिरिक्त हक्क, नियंत्रण किंवा हस्तक्षेप गृहित धरण्यात येणार नाही. ही सांडपाणी वाहिनी श्री. सत्यप्रकाश बस्तिराम शर्मा यांच्या खाजगी मालकीच्या भूखंडातून नेण्यात येत असून, ग्रामपंचायतीचा उपयोग केवळ देखभाल व व्यवस्थापनापुरता (मालकाच्या पूर्वसंमतीने) मर्यादित आहे. त्यामुळे या वाहिनीच्या आधारे ग्रामपंचायतीस भूखंडावर कोणताही स्वामित्वहक्क, प्रवेशहक्क किंवा कायदेशीर दावा करता येणार नाही.

सदर सांडपाणी वाहिनीचे व्यवस्थापन, देखभाल व नियमित स्वच्छता याबाबतची आवश्यक कार्यवाही ग्रामपंचायत स्तरावर प्रशासकीय प्रक्रियेनुसार व परिस्थितीच्या तातडीपणाचा विचार करून करण्यात येईल, तसेच श्री. सत्यप्रकाश बस्तिराम शर्मा किंवा त्यांच्या वतीने अधिकृत व्यक्तींमार्फत कोणतीही तक्रार सादर झाल्यास, त्या तक्रारीची नोंद घेऊन त्यावर योग्य कालावधीत आवश्यक ती प्रशासकीय कार्यवाही करण्यात येईल, अशी अपेक्षा आहे.

या संमतीपत्राद्वारे दिलेल्या परवानगीमुळे श्री. सत्यप्रकाश बस्तिराम शर्मा यांच्यावर कोणत्याही प्रकारचा कायदेशीर, आर्थिक अथवा अन्य दायित्व निर्माण होणार नाही. ही परवानगी कोणत्याही परिस्थितीत स्वामित्वाचा, ताब्याचा, व्यवहाराचा, हक्कप्रवेशाचा किंवा कोणत्याही प्रकारच्या हक्कनिर्मितीचा आधार म्हणून वापरता येणार नाही.

भविष्यात सांडपाणी वाहिनीसाठी अधिक योग्य वा सार्वजनिक मार्ग उपलब्ध झाल्यास, ग्रामपंचायत सदर खाजगी भूखंडातून जाणारी विद्यमान सांडपाणी वाहिनी वापरणे थांबवेल आणि ती योग्य तेथे बंद करून पर्यायी ठिकाणी नवीन वाहिनीची व्यवस्था करेल. यामुळे मूळ भूखंडावरील कोणताही हक्क शाबीत ठरणार नाही.

ही परवानगी केवळ अत्यंत अपवादात्मक आणि असामान्य परिस्थितीत, शारीरिकदृष्ट्या कोणताही पर्यायी मार्ग उपलब्ध नसल्यामुळे आणि सार्वजनिक स्वच्छता, पर्यावरण संरक्षण व तातडीच्या दुरुस्तीच्या गरजा लक्षात घेऊनच दिली जात आहे. सदर परवानगी ही केवळ सद्यस्थितीस मर्यादित असून, भविष्यातील कोणत्याही सांडपाणी जोडणीसाठी, विस्तारासाठी, पुनरावृत्ती, किंवा तत्सम कारणासाठी वापरता येणार नाही. हे मूळ पक्ष असोत किंवा इतर कोणतेही पक्ष, व्यक्ती, संस्था, परिस्थिती किंवा प्रकल्प असोत. या परवानगीच्या आधारे कोणताही नवीन किंवा अतिरिक्त परवानगी अस्तित्वात आहे असे गृहित धरता येणार नाही.

तथापि, सदर संमतीपत्राच्या अनुषंगाने पुढील तांत्रिक बाबी नमूद करण्यात येत आहेत:

खाली नमूद करण्यात येणाऱ्या तांत्रिक बाबी या सदर संमतीपत्राच्या अनुषंगाने अपेक्षित स्वरूपात नमूद करण्यात येत असून, त्यानुसार कार्यवाही करण्यात येणे अपेक्षित आहे.

### 1. पाइपलाइन तपशील:

पाइपलाइनचा दर्जा: NP3

टाकण्याचे स्थान: या संमतीपत्रासोबत संलग्न असलेल्या परिशिष्ट 'अ' मधील आराखड्यानुसार

व्यास:

- ♣ भूखंडामध्ये (गट क्र. ३७८/३) - ६०० मिमी
- ♣ बाहेरील भाग (ग्रामपंचायतीची लाईन) - ६०० मिमी

लांबी:

- ♣ भूखंडामध्ये - अंदाजे ६५ - ९० आर.एम. (running meter)

## 2. चेंबर तपशील:

चेंबरचा दर्जा: RCC with HD Frame

चेंबरची संख्या:

\* सदर खाजगी व्यक्तींच्या बाजूस (कंपाउंड वॉलच्या बाहेरील बाजूस) - १ (प्रवेशपूर्व - जाळीसह / with net)

\* भूखंडामध्ये - ४ (1 at Entry, 2 in the Middle and 1 towards the End)

## 3. इतर तांत्रिक बाबी:

## • खोली:

भूखंडामधून टाकण्यात येणारी सांडपाणी वाहिनी ही जमिनीच्या पृष्ठभागापासून किमान २/३ फूट खोलीवर टाकण्यात यावी. सदर रस्ता हा जड वाहनांच्या प्रवेशासाठी व वापरासाठी वापरण्यात येणार असल्याने, वाहिनीचे नुकसान होऊ नये व ती सुरक्षित राहावी, यासाठी ही खोली आवश्यक आहे.

## • चेंबरची उंची:

सर्व चेंबर्सची पृष्ठभागावरील उंची जमिनीच्या समतोलावरच (flush with ground level) असावी. कोणताही चेंबर जमिनीच्या वरून उंच असणार नाही, जेणेकरून जागेचा वापर अडथळ्याविना करता येईल व अपघातास कारण होणार नाही. तसेच, पृष्ठभागाचा कार्यक्षम व नियोजित उपयोग करता यावा.

## • भूखंडाचा वापर:

सदर पाइपलाइन व चेंबर ही मालकाच्या खाजगी मालकीच्या भूखंडावरच टाकण्यात येणार असल्यामुळे, पाइपलाइनच्या वरचा किंवा आजुबाजूचा पृष्ठभागाचा उपयोग श्री. सत्यप्रकाश बस्तिराम शर्मा किंवा सदर मालमत्तेच्या कायदेशीर वापरकर्त्यांकडून, त्यांच्या वैयक्तिक वापरासाठी, हक्कासाठी व सोयीसाठी, मोकळा आणि विनाअडथळा राहिल. या पाइपलाइनमुळे भूखंडावरील कोणत्याही प्रकारच्या वापरावर, प्रवेशावर किंवा नियोजनावर कोणतीही कायदेशीर, भौतिक किंवा प्रशासकीय मर्यादा येणार नाहीत.

सदर पाइपलाईन झाल्यानंतर त्याच्या पृष्ठभागावर मजबुती करण्यासाठी काँक्रीटचा वापर आम्ही करणार आहोत, कारण त्या ठिकाणी जड वाहतूक होणार आहे. सदर कामकाजासंबंधी खराबवाडी ग्रामपंचायतीस कोणताही आक्षेप नसून, त्यांनी यास स्पष्ट संमती दिलेली आहे.

#### 4. देखभाल व स्वच्छता:

- सदर सांडपाणी वाहिनीमुळे भूखंडामध्ये सांडपाणी अथवा घनकचरा जमा होऊ नये, तसेच सार्वजनिक स्वच्छता व आरोग्याच्या दृष्टीने आवश्यक ती स्वच्छता ग्रामपंचायत स्तरावर करण्यात येईल, अशी अपेक्षा आहे.
- सदर सांडपाणी वाहिनीची देखभाल व कार्यक्षम स्थिती राखण्यासाठी आवश्यक ती कार्यवाही प्रशासकीय प्रक्रियेनुसार करण्यात येईल, तसेच श्री. सत्यप्रकाश बस्तिराम शर्मा किंवा सदर मालमतेच्या कायदेशीर वापरकर्त्याकडून कोणतीही तक्रार सादर झाल्यास, त्या तक्रारीची नोंद घेऊन त्यावर योग्य कालावधीत आवश्यक ती प्रशासकीय कार्यवाही करण्यात येईल, अशी अपेक्षा आहे.

सार्वजनिक स्वच्छता, सुरक्षितता व पर्यावरणीय हित लक्षात घेऊन, तसेच सर्व संबंधित घटकांच्या दीर्घकालीन सोयीच्या दृष्टीने, सदर संमतीपत्र श्री. सत्यप्रकाश बस्तिराम शर्मा देत आहेत. त्यानुषंगाने, सदर संमतीपत्राच्या आधारे करण्यात येणारी कार्यवाही ही वरील नमूद अटी व शर्तीच्या अधीन राहून, योग्य प्रकारे व प्रशासकीय जबाबदारी लक्षात घेऊन करण्यात येईल, अशी अपेक्षा आहे.

सदर संमतीपत्र खराबवाडी ग्रामपंचायत यांना नोंद व आवश्यक कार्यवाहीसाठी सादर करण्यात येत आहे.

सदर संमतीपत्र प्राप्त झाल्याबाबत तसेच त्यावर आधारित करण्यात येणारी कार्यवाही नमूद अटीच्या अधीन राहून करण्यात येईल, याची नोंद घेणारे एक लेखी प्राप्तीपत्र / पोहोचपत्र (Acknowledgement) खराबवाडी ग्रामपंचायत कार्यालयाकडून श्री. सत्यप्रकाश बस्तिराम शर्मा यांना देण्यात यावे, अशी विनंती आहे.

सही:



श्री. सत्यप्रकाश बस्तिराम शर्मा

(प्रो. स्पेशल स्टील स्टोअर्स)

भूधारक - गट क्र. ३७८/३ (चाकण खराबवाडी, ता. खेड, जि. पुणे)

दिनांक: २७/०१/२०२६

Rs. 500

**BHARATIYA GAIR NYAYIK / INDIA**  
**FIVE HUNDRED RUPEES**  
**INDIA NON JUDICIAL**

Rs. 500

MAHARASHTRA

© 2025 ©

ES 2

Stamp Sale Register Sr. No.:

25843 ... Date 21/01/2026

Type of Document:

Consent Letter

Name of Stamp Purchaser:

Satyaprakash Sharma

Address:

Ajmera, Pimpri

Name of the Second Party:

Kharabwadi Gram Panchayat

Stamp Duty Amount:

500/-

**CONSENT LETTER**

Today, on 27th January 2016, in relation to the privately owned plot at Gat No. 378/3, Chakan Kharabwadi, Tal. Dist. Pune, in view of the circumstances, references, legal background, and matters mentioned below, and keep mind public sanitation and environmental interests, this Consent Letter is being provided by Mr. Satyaprakash Bastiram Sharma (Prop. Special Steel Stores).

This Consent Letter is being given for the following reasons and limited purpose:

Mr. Satyaprakash Bastiram Sharma (Prop. Special Steel Stores) is the sole, undisputed, and legal owner of the land situated at Gat No. 378/3, Kharabwadi, Tal. Khed, Dist. Pune, having an area of 20,441 sq. mtrs. The names private individuals and the concerned local self-government body – Kharabwadi Gram Panchayat – who are arrayed respondents in Original Application No. 194/2024 filed before the Hon'ble National Green Tribunal, Western Pune, have been mentioned in the present Consent Letter solely for the purpose of clarifying the reference, background, and facts. It is the clear intention that no ownership rights, possessory rights, right of entry, permanent right of way, license, easement, such legal right shall be acquired by any person, institution, or authority on the basis of this Consent Letter.

In this Consent Letter, the private individuals mentioned as respondents in Original Application No. 194/2024 before the Hon'ble National Green Tribunal, Western Zone, Pune, namely –

1. Ashok Sahadu Kharabi,
2. Amit Nandram Kharabi,
3. Sangeeta Jalindar Kharabi,
4. Rajendra Dhondiba Kharabi,
5. Nandram Dhondiba Kharabi,
6. Surendra Ramchandra Kharabi,

7. Amol Shantaram Kharabi,
8. Ramchandra Kondiba Kharabi,
9. Shantaram Sahadu Kharabi,
10. Pramod Jalindar Kharabi,
11. Vaishali Vaibhav Shivekar,
12. Hanumant Kantaram Kharabi,
13. Harishchandra Kantaram Kharabi

– shall hereinafter be referred to as "the said private individuals." Furthermore, a separate Memorandum Understanding was executed on 18/01/2016 with the aforementioned private individuals from Sr. No. 1 regarding the said subject. This mention is made for the purpose of reference and background.

This Consent Letter is being given under highly exceptional and extraordinary circumstances due to the orders Hon'ble National Green Tribunal, the inevitability of public health, environmental sanitation, and urgent remedial measures, as well as the absence of any physically viable alternative route.

Mr. Satyaprakash Bastiram Sharma had filed Original Application No. 194/2024 before the Hon'ble National Tribunal at Pune. In the said application, the said private individuals (1 to 7) and Kharabwadi Gram Panchayat held responsible. In the said application, a complaint was made regarding the discharge and dumping of sewage from kitchens, bathrooms, and toilets, and solid waste, from the land of the said private individuals (1 to 5 and 7 the private property of Mr. Satyaprakash Bastiram Sharma, i.e., Gat No. 378/3. The judgment for the said application was passed on 25/07/2025.

**Reference and Background of Government Decision:**

As per the hearing report of the Pune Metropolitan Region Development Authority (PMRDA) (Outward No. dated 03/06/2025), clear directions were given to the concerned private individuals to set up a sewage pipeline at their own cost and within the limits of their own owned land and connect it to the public underground sewage line within the jurisdiction of the Gram Panchayat.

Subsequently, the Hon'ble National Green Tribunal, in the order passed on 25/07/2025 in Original Application N of 2024 (WZ), directed the Gram Panchayat to lay the said sewage line through the own land of the said private individuals (1 to 5 and 7) and complete it within a fixed period of 45 days. However, since the implementation said directions did not take place even after the expiry of the period prescribed as per the said order, an Execution Application was filed before the Hon'ble National Green Tribunal, upon which the Tribunal passed an order 08/12/2025 giving clear directions to the Hon'ble District Collector, Pune, to implement the original order.

However, since the expected implementation of the said instructions did not actually take place, the Kharabwadi Panchayat has decided to lay the said sewage line as a necessary measure for

public health and environment sanitation. In view of this decision, and against the backdrop of technical limitations, lack of a viable alternative and consistent opposition from the said private individuals (1 to 5 and 7) to taking the pipeline through their plot authorized representatives of Kharabwadi Gram Panchayat have proposed taking the sewage line through the privately owned plot of Gat No. 378/3 (Mr. Satyaprakash Bastiram Sharma).

Considering the above proposal, in view of public sanitation, public health, safety, and environmental interests, a the long-term benefit of the residents, families, and future generations of the area, and because information has provided by the concerned agencies and officials that no physically viable alternative route is available, and because is necessary for urgent corrective measures, Mr. Satyaprakash Bastiram Sharma is providing this Consent Letter consent is being given in accordance with the conditions and matters mentioned below, and it is expected that will be followed.

The said pipeline shall be used for carrying domestic, excreta, bath, and kitchen sewage. The plot cannot be us any other purpose. Due to this, the said private individuals as well as Kharabwadi Gram Panchayat or their successors, representatives, or any third party shall not get any ownership rights, right of entry, permanent right way, or any legal right over the said property. Only the maintenance liability of the said sewage line shall remain on the Kharabwadi Gram Panchayat; however, no additional right, control, or interference over the property shall assumed thereby. This sewage line is being taken through the privately owned plot of Mr. Satyaprakash Ba Sharma, and the Gram Panchayat's use is limited only to maintenance and management (with the prior consent owner). Therefore, the Gram Panchayat cannot claim any ownership rights, right of entry, or legal claim over land on the basis of this line.

The permission granted through this Consent Letter shall not create any legal, financial, or other liability of any on Mr. Satyaprakash Bastiram Sharma. This permission shall not be used under any circumstances as a bas ownership, possession, transaction, right of entry, or creation of any kind of right. If a more suitable or public becomes available for the sewage line in the future, the Gram Panchayat will stop using the existing sewage passing through the said private plot and will arrange for a new line at an alternative location after closing it pro Due to this, no right over the original plot shall be established.

This permission is being given only in highly exceptional and extraordinary circumstances, because no physical alternative route is available, and only after considering the needs of public sanitation, environmental protection urgent repairs. The said permission is limited to the current status and cannot be used for any future s connection, expansion, repetition, or similar reasons. Whether these are the original parties or any other p persons, institutions, circumstances, or projects. No new or additional permission shall be assumed to exist o basis of this permission.

However, the following technical matters are being mentioned in connection with the said Consent Letter:

**1. Pipeline Details:**

**Quality of Pipeline:** NP3

**Location of Laying:** As per the layout in Annexure 'A' attached to this Consent Letter

**Diameter:**

\* Inside the plot (Gat No. 378/3) – 600 mm

\* Outer part (Gram Panchayat line) – 600 mm

**Length:**

\* Inside the plot - Approximately 65 - 90 R.M. (running meter)

**2. Chamber Details:**

**Chamber Quality:** RCC with HD

**Frame Number of Chambers:**

- Towards the side of said private individuals (outside the compound wall) - 1 (Pre-entry
- - with net) Within the plot - 4 (1 at Entry, 2 in the Middle and 1 towards the End)

**3. Other Technical Matters:****• Depth:**

The sewage line to be laid through the plot should be laid at a depth of at least 2/3 feet from the ground. Since this road is to be used for the entry and use of heavy vehicles, this depth is necessary to ensure the pipeline is not damaged and remains safe.

**• Chamber Height:**

The surface height of all chambers should be flush with ground level. No chamber shall be higher the ground, so that the space can be used without obstruction and will not cause accidents. Also, to ensure planned use of the surface area.

**• Use of Plot:**

Since the said pipeline and chambers are being laid on the plot under the private ownership of the owner, t of the surface above or around the pipeline shall remain free and unobstructed for the personal use, right convenience of Mr. Satyaprakash Bastiram Sharma or the legal users of the said property. This pipeline shall not impose any legal, physical, or administrative restrictions on any type of use, access, or planning on the plot.

After the said pipeline is completed, we will use concrete to strengthen its surface, as heavy traffic will occur location. The Kharabwadi Gram Panchayat has no objection regarding the said work and has given explicit consent the same.

**4. Maintenance and Cleanliness:**

- It is expected that no sewage or solid waste accumulates in the plot due to the said sewage line, and necessary cleanliness from the perspective of public sanitation and
- health shall be maintained at the Gram Panchayat Necessary action will be taken as per administrative procedures to maintain the said sewage line and keep condition efficient; furthermore, if any complaint is submitted by Mr. Satyaprakash Bastiram Sharma legal users of the said property, it is expected that such complaint will be noted and necessary administrative action will be taken within an appropriate period.

Taking into account public sanitation, safety, and environmental interests, as well as the long-term convenience concerned parties, Mr. Satyaprakash Bastiram Sharma is providing this consent letter. Accordingly, it is expected the actions taken on the basis of this consent letter will be carried out properly and with administrative responsibility subject to the terms and conditions mentioned above.

This consent letter is being submitted to the Kharabwadi Gram Panchayat for record and necessary action.

It is requested that a written Acknowledgement be provided by the Kharabwadi Gram Panchayat office to Satyaprakash Bastiram Sharma, noting the receipt of this consent letter and confirming that the actions based on be performed subject to the stated conditions.

Signature: Psharmma

**Mr. Satyaprakash Bastiram Sharma**

(Prop. Special Steel Stores)

Landholder - Gat No. 378/3 (Chakan Kharabwadi, Tal. Khed, Dist. Pune)

Date: 27/01/2026

Network:29 Jan 2026 at 2:42:22 PM IST  
Local:29 Jan 2026 at 2:42:22 PM IST  
N 18° 45' 23.739", E 73° 50' 47.015"

42° NE

Talegaon Chakan Road

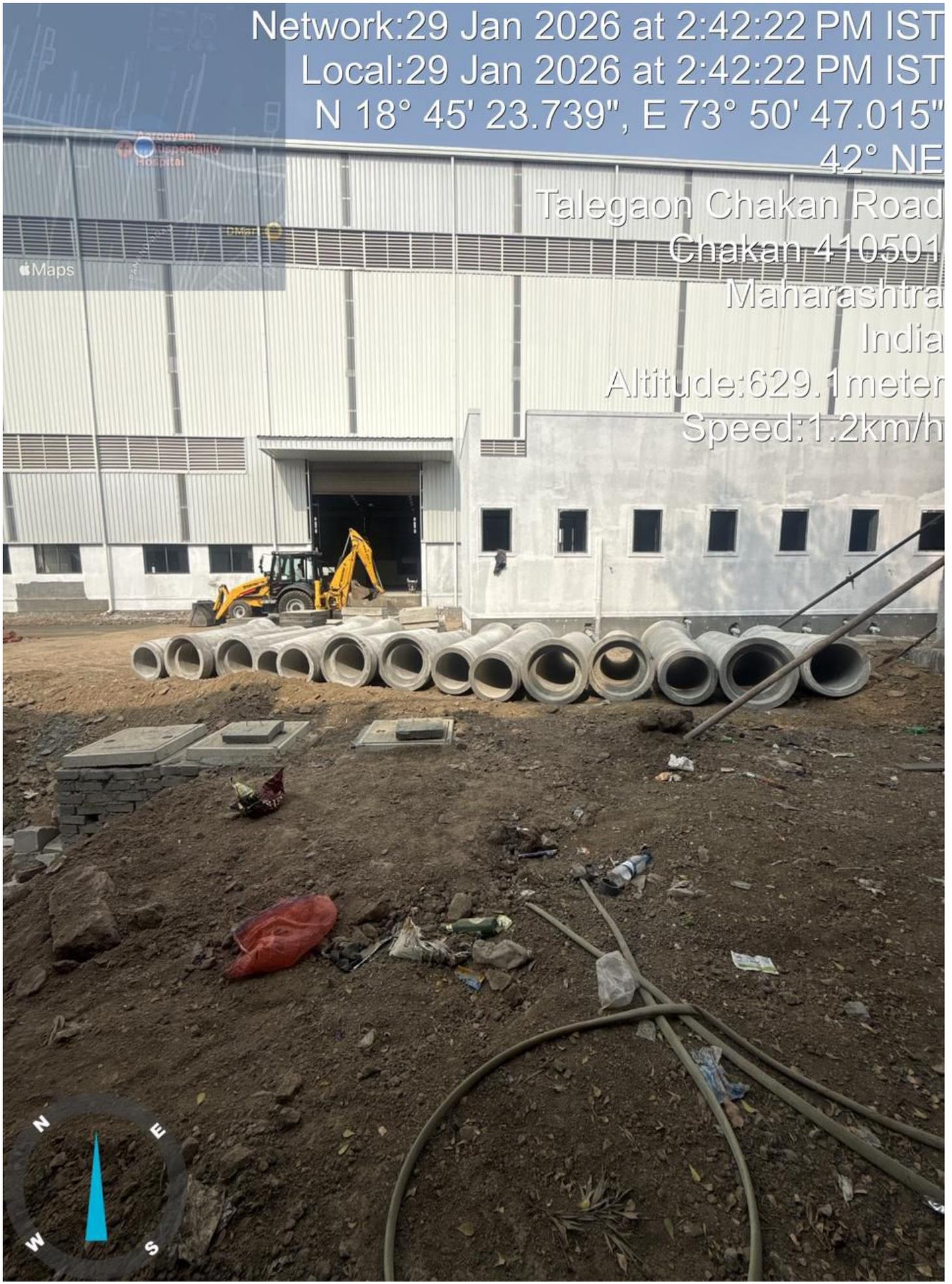
Chakan-410501

Maharashtra

India

Altitude:629.1meter

Speed:1.2km/h



Network: 29 Jan 2026 at 2:42:00 PM IST  
Local: 29 Jan 2026 at 2:42:00 PM IST  
N 18° 45' 23.739", E 73° 50' 47.015"  
246° SW  
Talegaon Chakan Road  
Chakan 410501  
Maharashtra  
India  
Altitude: 629.1 meter  
Speed: 1.2 km/h

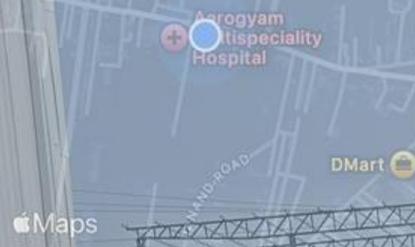




Network: 29 Jan 2026 at 2:39:38 PM IST  
Local: 29 Jan 2026 at 2:39:38 PM IST  
N 18° 45' 23.739", E 73° 50' 47.015"  
102° E  
Talegaon Chakan Road  
Chakan 410501  
Maharashtra  
India  
Altitude: 629.1 meter  
Speed: 1.2 km/h

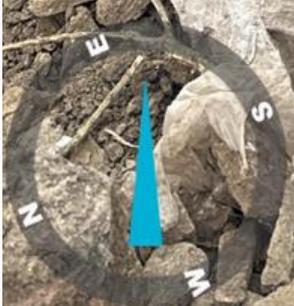
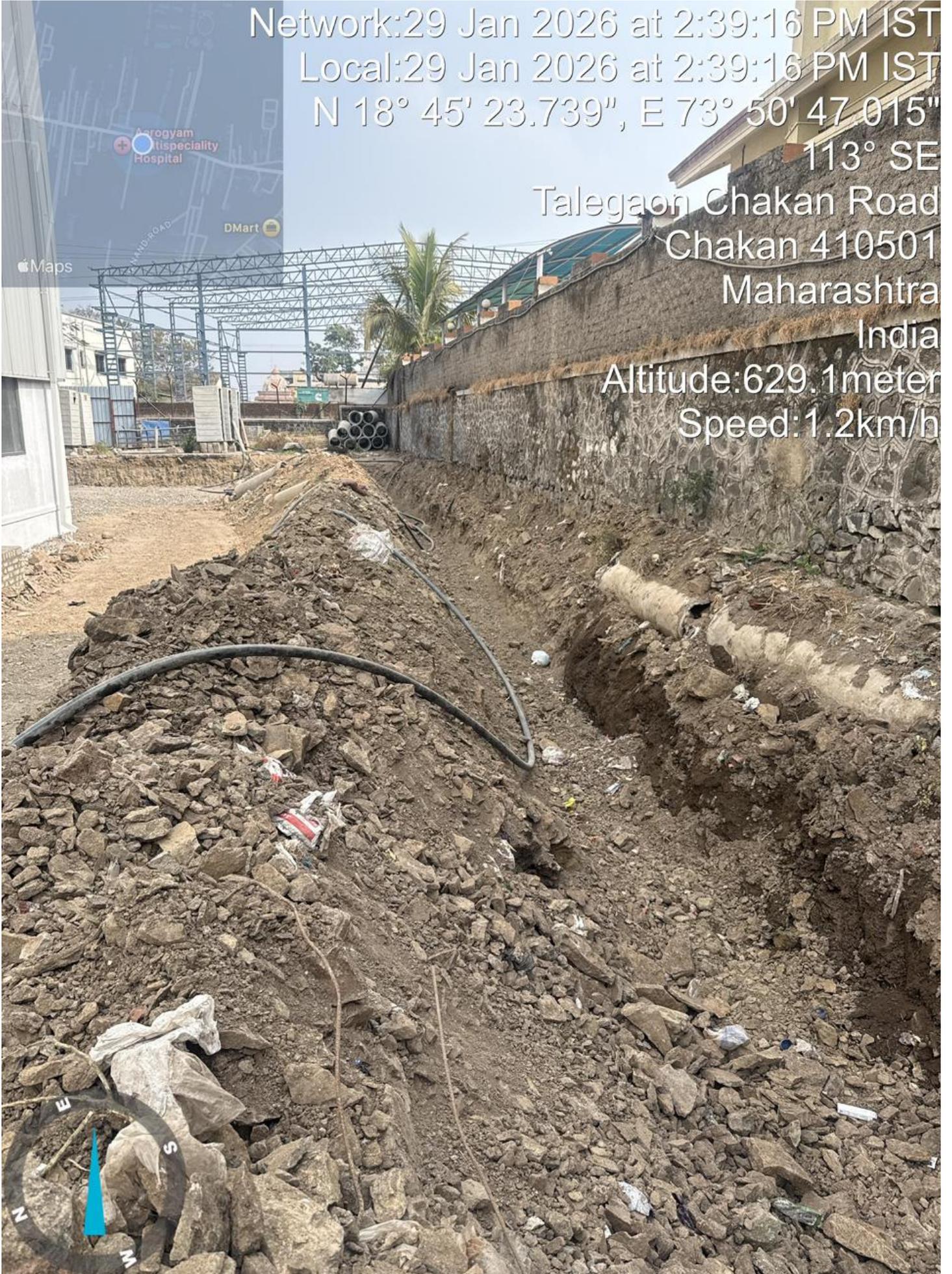


Network:29 Jan 2026 at 2:39:16 PM IST  
Local:29 Jan 2026 at 2:39:16 PM IST  
N 18° 45' 23.739", E 73° 50' 47.015"



113° SE  
Talegaon Chakan Road  
Chakan 410501  
Maharashtra  
India

Altitude:629.1meter  
Speed:1.2km/h



Network: 29 Jan 2026 at 2:39:34 PM IST  
Local: 29 Jan 2026 at 2:39:34 PM IST  
N 18° 45' 23.739", E 73° 50' 47.015"  
105° E  
Talegaon Chakan Road  
Chakan 410501  
Maharashtra  
India  
Altitude: 629.1 meter  
Speed: 1.2 km/h



Network:29 Jan 2026 at 2:39:28 PM IST  
Local:29 Jan 2026 at 2:39:28 PM IST  
N 18° 45' 23.739", E 73° 50' 47.015"

113° SE  
Talegaon Chakan Road  
Chakan 410501  
Maharashtra  
India  
Altitude:629.1meter  
Speed:1.2km/h

